

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 716/TT/2020

Date: 28.1.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and trueing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Combined Assets consisting of

Asset A: 400 kV D/C Kishenpur-Samba transmission line along with bays at both ends, 01 no. 315 MVA, 400/220 kV ICT-I along with associated bays at Samba and 03 nos. 220 kV line bays;

Asset B1: 400/220 kV, 315 MVA ICT-II at Samba Sub-station along with associated bays and three nos. 220 kV line bays and

Asset B2: One no. 400 kV, 80 MVAR Bus Reactor at Samba Sub-station along with associated bays of Transmission System associated with Northern Region Strengthening Scheme-XXII in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2014-19 period

- a) Explain the reasons for not filing a true-up petition for combined assets as per Regulation 6 of the 2014 Tariff Regulations.

- b) Package-wise details of the ACE claimed 2016-17, 2017-18 and 2018-19 for all the assets which is beyond the cut-off date.

2019-24 period

- c) Package-wise details of the ACE claimed 2019-20 for Asset-A which is beyond the cut-off date.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. Confirm if all assets are currently in use and if there has been any decapitalization.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)